

(a) whether Union Government have accorded grants to the State Governments for constituting labour courts:

(b) if so, the details of Central assistance granted to Orissa during last three years; and

(c) the details of labour courts constituted at different places in Orissa so far?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). There is no scheme for grant of financial assistance by the Central Government to the State Governments for establishing Labour Courts or Industrial Tribunals.

(c) In addition to one Industrial Tribunal at Bhubaneswar, the Government of Orissa has constituted three labour Courts; one each at Bhubaneswar, Sambalpur and Jeypore.

[Translation]

**Financial Assistance to Bihar for Development of Scheduled Castes**

4558. SHRIDASAI CHOWDHARY: Will the Minister of WELFARE be pleased to state:

(a) the amount of assistance provided by Union Government to Bihar for welfare of Scheduled Castes from 1987 to 1989; and

(b) the percentage of Scheduled Caste population benefited there from and the schemes for which this amount was utilized?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) The amount of assistance provided by the Union Government to Bihar for the welfare of Scheduled Castes from 1987 to 1989 under the following Central/Centrally Sponsored Schemes of the Ministry of Welfare are as follows:

(Rs. in Lakhs)

S. No.	Name of the Scheme	Amount of assistance provided		
		1989 - 88	1988 - 89	1989 - 90
1	2	3	4	5
1.	Special Central Assistance for Special Component Plan	1617.385	1636.61	1617.51
2.	Scheduled Castes Development Corporations.	46.63	50.00	87.50
3.	Boys hostels for Scheduled Castes.	Nil	Nil	13.84
4.	Book Bank scheme for SC/ST students studying in Medical and Engineering Colleges.	3.64	Nil	Nil

1	2	3	4	5
5.	Coaching & allied scheme for SCs/STs.	Nil	3.00	Nil
6.	Liberation of Scavengers	Nil	Nil	125.00
7.	Post Matric Scholarships for SCs/STs.	528.28	644.26	1720.75

(b) Information regarding the percentage of Scheduled Caste population benefited under the above assistance is not available.

[English]

#### **Public Sector Project in Ahmedabad**

4559. SHRI HARIN PATHAK: Will the Minister of TEXTILES be pleased to state:

(a) whether Union Government have received any suggestion from Government of Gujarat for setting up a public sector project in Ahmedabad to provide employment to the unemployed workers of closed Textile Mills; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) Yes, Sir.

(b) The State Government has been advised to submit their specific proposal in this regard to the appropriate Ministry/Department in the Government of India.

#### **Textile Workers Rehabilitation Scheme**

4560. SHRI HARIN PATHAK: Will the Minister of TEXTILES be pleased to state:

(a) whether Government propose to amend the Textile Workers Rehabilitation scheme to cover the payment of terminal benefits to the workers;

(b) whether any such proposal has been received from any State Government; and

(c) if so, the reaction of Government on payment of legal dues to the workers of closed textile mills?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) to (c). A suggestion to this effect has been made by the Government of Gujarat. The matter has been discussed with the Chief Minister, Gujarat & taken up with the concerned departments.

#### **Benefits to Workers of Closed Textile Mills**

4561. SHRI HARIN PATHAK: Will the Minister of LABOUR be pleased to state:

(a) the details of the steps Government propose to take to settle the legal dues in the form of terminal benefits of the workers of closed textile mills; and

(b) the time by which the workers are likely to be paid their dues?